

**Statement-III**

*Grant released to the states for minor irrigation schemes under AIBP during last three years*

Sl. No.	State	2009-10	2010-11	2011-12	Total
1.	Arunachal Pradesh	30.780	48.6350	33.7883	113.203
2.	Assam	577.9694	356.9030	377.7456	1312.618
3.	Manipur	42.5403	40.5000	44.5500	127.590
4.	Meghalaya	22.5018	110.1951	81.3011	213.998
5.	Mizoram	36.4500	51.0921	42.1101	129.652
6.	Nagaland	57.2860	70.0000	72.6525	199.939
7.	Sikkim	2.6049	14.3639	33.7144	50.683
8.	Tripura	31.3488	0.0000	34.8751	66.224
9.	Himachal Pradesh	37.8195	32.4000	47.1152	117.335
10.	Jammu and Kashmir	158.0534	110.7215	163.4678	432.243
11.	Orissa (KBK)	40.5000	27.8538	0.000	68.354
12.	Uttarakhand	127.0063	160.0600	232.7513	519.818
13.	Andhra Pradesh	0.00	0.00	141.75	141.750
14.	Chhattisgarh	16.0383	131.7986	179.1856	327.023
15.	Madhya Pradesh	173.3724	202.5023	211.2880	587.163
16.	Maharashtra		256.1439	77.2109	333.355
17.	Bihar		32.3535	15.5303	47.884
18.	West Bengal	0.00	8.10	4.46	12.560
19.	Rajasthan	14.170	0.000	0.000	14.170
20.	Karnataka	48.5066	34.6388	59.1674	142.313
21.	Jharkhand		231.6474	224.4158	456.063
TOTAL		1416.9477	1919.9089	2077.0794	5413.9360

**Depletion of ground water level**

2776. SHRI N.K. SINGH: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of depletion of ground water level in the country, State-wise;
- (b) the details of assistance provided to the States by the Central Government to check depletion during the last five years; and

(c) the measures taken or proposed to be taken by the Central Government to check the depleting level of ground water in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Analysis of long term water level data collected by Central Ground Water Board during pre-monsoon period during the last decade (May, 2002-May, 2011) has indicated that 44 % of the observation wells monitored throughout the country have registered decline in ground water levels and the remaining 56 % of the wells have registered rise. State wise details are given in Annexure. [See Appendix **225** Annexure No. **10**]

(b) Ministry of Water Resources has implemented demonstrative projects on rain water harvesting and artificial recharge during XI Plan. Projects costing Rs. 99.87 crore have been approved for construction of 1661 structures in 21 States. State-wise details are placed at Statement (*See below*).

(c) 'Water' being a state subject, necessary steps to improve depleting ground water levels are undertaken by the concerned State agencies. However, various steps taken by the Govt. of India to improve the depleting water table are as under:

- Ministry of Water Resources has circulated the Model Bill to regulate and control development and management of ground water. So far eleven States/UTs namely Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal, Chandigarh, Dadra and Nagar Haveli, Lakshadweep and Puducherry have enacted ground water legislation,
- Directions have been issued to Chief Secretaries/ Administrators of all the States/Union Territories and Ministry of Urban Development to take necessary action to adopt rain water harvesting/artificial recharge on all the Government buildings.
- Directions have been issued to all the Residential Group Housing Societies/Institutions/Schools/Hotels/Industrial Establishments falling in the over-exploited and critical areas (except in the water logged areas) in the country to adopt Roof Top Rain Water harvesting systems in their premises.
- Directions have been issued for Implementation of ground water recharge measures along all National Highways, State Highways and other major roads by CRRI, National Highways Authority of India, CPWD, State PWDs; along rail tracks by Indian Railways; in the Stadia by Sports Authority of India, BCCI, Departments of sports and Youth Affairs and in the Airports by Airport Authority of India, Ministry of

Civil Aviation for Promoting Rain Water Harvesting/adoption of artificial Recharge to Ground Water in the country (except in the water logged areas).

- States have been advised for making rainwater harvesting mandatory. In pursuance thereof, 18 States and 4 UTs have made rain water harvesting mandatory under building bye-laws.
- Government has constituted Advisory Council on Artificial Recharge to Ground Water in the year 2006 under the Chairmanship of Hon'ble Minister of Water Resources with the main objective of popularizing concept of artificial recharge among stakeholders as well as water managers.

***Statement***

*State wise details of funds released for demonstrative recharge projects during Eleventh Plan and under Dug well recharge scheme during 2007-2010.*

Sl. No.	State	Demonstrative projects on rain water harvesting and artificial recharge (as on 31.03.2012)	
		Cost of demonstrative projects approved during Eleventh Plan (Rs. in lakh)	Fund released
1	2	3	4
1.	Andhra Pradesh	573.41	437.70
2.	Arunachal Pradesh	493.11	409.38
3.	Bihar	96.01	67.21
4.	Chandigarh	776.03	543.22
5.	Chhattisgarh	268.80	150.40
6.	Delhi	43.44	30.41
7.	Gujarat	316.24	221.37
8.	Himachal Pradesh	250.08	165.14
9.	Jammu and Kashmir	143.47	91.28
10.	Jharkhand	191.35	133.94
11.	Karnataka	588.09	447.02
12.	Kerala	94.14	77.60

1	2	3	4
13.	Madhya Pradesh	860.91	633.38
14.	Maharashtra	15.15	15.15
15.	Nagaland	224.14	141.34
16.	Orissa	464.36	325.04
17.	Punjab	260.33	110.46
18.	Rajasthan	404.78	235.06
19.	Tamil Nadu	526.35	514.35
20.	Uttar Pradesh	3286.23	2502.43
21.	West Bengal	111.09	111.09
TOTAL		9987.51	7362.96

#### National Committee on Dam safety

2777. SHRIMATI MOHSINA KIDWAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of dams that are more than a century old in the country, State-wise;

(b) whether the National Committee on Dam Safety has submitted any report with regard to the safety of above dams;

(c) if so, the details thereof; and

(d) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) State-wise details of dams that are more than a century old, is given in Statement (*See* below).

(b) National Committee on dam Safety (NCOS) oversees dam safety activities in various States/Organisations and suggests improvements to bring these in line with the latest state-of-art consistent with the Indian conditions. It acts as a forum for exchange of views on techniques adopted for remedial measures to relieve distress in existing dams. Generally the issue of distress in any of the dams is brought before the NCOS by the owners of dams who are responsible for their safety. As such NCOS has not prepared any report with regard to the safety of century old dams.

(c) and (d) Do not arise in view of (b) above.